

IN THE INCOME TAX APPELLATE TRIBUNAL  
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No. 133/PAN/2017

निर्धारण वर्ष / Assessment Year : 2012-13

M/s. Kundil Sponge Iron Ltd., 610, 6 <sup>th</sup> Floor, Shiv Tower, Patto Plaza, Panaji, Goa – 403001 PAN : AACCK3972A	Vs.	The Pr. CIT, Panaji, Goa.
Appellant		Respondent

Assessee by  
Revenue by

Shri Shrinivas Nayak  
Shri Surender Singh, IT Inspector

Date of hearing 21-08-2020  
Date of pronouncement 21-08-2020

आदेश / ORDER

This appeal by the assessee arises out of the revision order dated 21-03-2017 passed by the Pr. CIT, Panaji-Goa u/s 263 of the Income-tax Act, 1961 in relation to the assessment year 2012-13.

2. Before us, the assessee has filed a letter dated 13-07-2020, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter reads as under :

*“We have opted for the Direct Tax Vivad se Vishwas Scheme, 2020 and our application has been duly accepted by the department. We enclose the copy of the Form-3 received by us.*

*We had filed the above appeal against the Pr. Commissioner of Income Tax, order u/s.263 of the Income Tax Act, 1961 and subsequently the AO has passed the order u/s.144 r.w.s.263 of the Income Tax Act, which was appealed by us and have now been applied for the VSVS scheme. We enclose the copy of the AO order and the CIT appeal file memo.*

*Considering the above, we would like to withdraw the appeal filed by us before the Tribunal. The copy of the appeal filed memo is enclosed.”*

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 21<sup>st</sup> August, 2020.

Sd/-  
**(S.S. VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 21<sup>st</sup> August, 2020  
*Satish*

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The Pr.CIT, Panaji
4. The JCIT, Range-1, Panaji
5. The DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	21-08-2020	Sr.PS
2.	Draft placed before author	21-08-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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